

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/MP/2019**

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission system for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and Others.
- Date of Hearing : 25.7.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties present : Shri M.G. Ramachandran, Sr. Advocate, PGCIL  
Ms. Poorva Saigal, Advocate, PGCIL  
Ms. Manju Gupta, PGCIL  
Shri Amit Bhargava, PGCIL  
Shri Abhay Chaudhary, PGCIL  
Shri Subir Sen, PGCIL  
Shri Anil Meena, PGCIL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that Government of India (GoI) has a target of implementing 175 GW Renewable Energy generation by 2022. In order to meet the GoI target, a comprehensive transmission scheme has been planned for integrating 66.5 GW renewable energy zones of 7 RE rich States identified by SECI/MNRE. The Transmission Scheme *inter alia* includes transmission system for 20 GW solar generation in Rajasthan, 28 GW Wind and Solar generation in Western Region and 18.5 GW Wind and Solar generation in Southern Region. These schemes are envisaged to be implemented in two phases progressively by



2022. Learned senior counsel submitted that the Transmission Scheme under the instant Petition is associated with evacuation of 8.5 GW of power from Phase I and II Wind Energy Zone in Southern Region and additional 1.5 GW of Phase- I of Solar Energy Zone, totalling to 10 GW as part A Transmission Scheme and 8.5 GW of SEZ (as part B Transmission Scheme) in the States of Karnataka and Andhra Pradesh. Learned senior counsel submitted that the Transmission Scheme was discussed in the 1<sup>st</sup> SRSCT meeting, 2<sup>nd</sup> NCT meeting, 3<sup>rd</sup> & 4<sup>th</sup> ECT meetings and 35<sup>th</sup> and 36<sup>th</sup> SRPC meeting. The minutes of 36<sup>th</sup> SRPC meeting and 4<sup>th</sup> ECT are awaited and will be placed on record shortly. Part- B of the Transmission Scheme was discussed in 2<sup>nd</sup> SRSCT and 36<sup>th</sup> SRPC meetings. Learned senior counsel requested to issue notice to the Respondents.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed file their replies, on or before, 2.8.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.8.2019.

4. The Commission directed the Petitioner to file the following information on affidavit latest by 2.8.2019:

(a) Latest status of LTA applications/LTA grant/PPAs for transmission system under the instant Petition. Besides of such status, assets covered in this Petition may be segregated as LTA with PPA, LTA without PPA and without LTA & PPA;

(b) Minutes of 36<sup>th</sup> SPRC meeting; and

(c) Comments of stakeholders on instant scheme unloaded on CTU's website for which comments have been invited.

5. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

